

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.239/MP/2016

Subject : Petition under Section 79 (1)(b) and 79(1)(f) to claim amounts to compensate the petitioner on account of the consequences of the occurrence of change in law events.

Date of hearing : 28.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : ACB (India) Limited (ACBIL)

Respondent : Gujarat Urja Vikas Nigam Limited (GUVNL)

Parties present : Shri Shaurya Malhotra, Advocate, ACBIL
Ms. Ananya Mohan, Advocate, ACBIL
Ms. Ranjitha Ramachandran, Advocate, GUVNL & Prayas
Shri S.K. Nair, GUVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Request was allowed by the Commission.

2. Learned counsel for GUVNL and Prayas submitted that reply to the Petition has already been filed by GUVNL. However, no separate reply is required on behalf of Prayas, as all the issues have already been covered in the reply of GUVNL.

3. The Commission directed the Petitioner to furnish the following information, on an affidavit, on or before 27.10.2017, with an advance copy to the Respondent:

(a) Copy of PPA executed with Chhattisgarh State Power Trading Co. Ltd. (CSPTCL) to ascertain the composite scheme; and

(b) Date of commissioning of the units and date of commencement of supply of power to GUVNL and CSPTCL.

4. The Commission directed the Petitioner to file its rejoinder to the reply of GUVNL by 27.10.2017. The Commission directed that due date of filing the information and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 21.11.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**